

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 256 OF 2018 &
IA NOS. 1039 OF 2018 & 609 OF 2019**

Dated: 5th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Chhattisgarh State Power Distribution Company Limited Appellant(s)

Vs.

M/s Shanti GD Ispat & Power Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Nidhi Mittal
Mr. Apoorv Kurup

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Zeeshan Alam for R-1

: Mr. C. K. Rai
Mr. Sachin Dubey for R-2

ORDER

(IA No. 609 of 2019 – Delay in filing rejoinder)

There is 53 days' delay in filing rejoinder. In this application, the Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

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IA NO. 1039 OF 2018**

It is submitted that the pleadings are completed in this matter.

List the matter for hearing on **14.10.2019**, as agreed by learned counsel for both the parties.

**(S. D. Dubey)
Technical Member**

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**(Justice Manjula Chellur)
Chairperson**